

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-1167(PB)/2019

IN THE MATTER OF:

IFCI Ltd.

.... Applicant/petitioner

v.

ACCIL Hospitality Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Nusrat Hossain, Adv.

For the Respondent

Mr. Ajay Kumar, Adv.

ORDER

None appears for the applicant.

Ld. Counsel for the respondent submits that this is a case of duplication of filing of claim since the applicant has already filed the self-same claim before RP in CP. No. (IB)-50(PB)/2018 (State Bank of India v. Asian Colour Coated Ispat Limited).

It was made clear in the order dated 02.08.2019 that the matter would not be adjourned on the next date of hearing i.e. today. Despite the specific order the applicant has remained absent.

In the circumstances the application is dismissed for non-prosecution.

At the rising of the court Ld. Counsel for the applicant appeared before signing of the dismissal order and prayed for time, stating that since the matter is also listed before bench No. 5, she was attending matter there hence she was not present before this Court.

List for further consideration on 06.09.2019.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)